

ERRATA BARUA): I beg to lay on the Table—

- (1) A copy of the Annual Report (Hindi and English versions) for the year 1974-75 on the working and administration of the Companies Act, 1956, under section 638 of the said Act. [Placed in Library. See No. LT-10569/76].
- (2) A copy each of the following Draft Notifications (Hindi and English versions) to be issued under sub-section (1) of section 620 of the Companies Act, 1956, under sub-section (2) of section 620 of the said Act —
 - (i) Notification No. 15/8/75-IGC regarding non-application of sections 255, 256 and 257 of the Companies Act, 1956 to certain Government Companies.
 - (ii) Notification No 15/36/75-IGC regarding certain relaxation in application of the provisions of sub-section (4) of section 210 of the Companies Act, 1956 to the Coal Mines Authority Limited, Calcutta, a Government Company, for the financial year ending on the 31st October, 1975. [Placed in Library. See No. LT-10570/76].
- (3) A copy of the Machine Tool Companies Amalgamation Order, 1976 (Hindi and English versions) published in Notification No G.S.R. 237(E) in Gazette of India dated the 18th March, 1976, under sub-section (5) of section 396 of the Companies Act, 1956. [Placed in Library. See No. LT-10571/76].

12.1½ hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:—

- (i) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) No. 2 Bill, 1976, which was passed by the Lok Sabha at its sitting held on the 23rd March, 1976, and transmitted to the Rajya Sabha for its commendations to make to that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) No 3 Bill, 1976, which was passed by the Lok Sabha at its sitting held on the 23rd March, 1976 and transmitted to the Rajya Sabha for its recommendations, and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

12 02 hrs

PUBLIC ACCOUNTS COMMITTEE TWO HUNDRED AND FOURTH REPORT

SHRI H N MUKERJEE (Calcutta-North-East) I beg to present the Two Hundred and Fourth Report of the Public Accounts Committee on paragraph 10 of the Report of the Comptroller and Auditor General of India for the year 1973-74, Union Govern-

[Shri H. N. Mukerjee]

ment (Posts and Telegraphs) relating to Expansion of Srinagar Telephone Exchange.

12.2 hrs.

COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

REPORTS AND MINUTES

SHRI D. BASUMATARI (Kokrajhar): I beg to lay on the Table the following Reports and Minutes of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes—

- (1) Report of the Committee on its visit to the Headquarters Office of the Punjab National Bank, Parliament Street, New Delhi in September, 1975.
- (2) Report of Study Tour of Study Group I of the Committee on its visit to Bhoval Jabalpur, Varanasi, Lucknow and Hardwar in December, 1975.
- (3) Report of Study Tour of Study Group II of the Committee on its visit to Bombay, Aurangabad and Manipal in December, 1975.
- (4) Report of Study Tour of Study Group I of the Committee on its visit to Badli and Singhu villages of the Union Territory of Delhi and Industrial Training Institute, Pusa, New Delhi in February, 1976.
- (5) Report of Study Tour of Study Group II of the Committee on its visit to Chandpur and Chatesar villages of the Union Territory of Delhi and Industrial Training Institute, Curzon Road and Arab-ki-Sarai in February, 1976.
- (6) Report of the Committee on its visit to certain DDA Colonies and a Girls' Hostel in the

Union Territory of Delhi, the March, 1976.

- (7) Minutes of the First to Forty-third, Forty-ninth, Forty-fourth and Fifty-fifth sittings of the Committee.

12.03 hrs.

BETWA RIVER BOARD BILL

THE DEPUTY MINISTER IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI KEDAR NATH SINGH): I beg to move*

"That the Bill to provide for the establishment of a Board for the creation of a reservoir at Rajghat by construction, on behalf of the Governments of Madhya Pradesh and Uttar Pradesh, of a dam on the Betwa river at Rajghat and for the regulation of such reservoir, be taken into consideration."

As the Hon'ble Members are, perhaps aware the River Betwa is a major tributary of the Yamuna flowing through the States of Madhya Pradesh and Uttar Pradesh. The Betwa Canal system together with Parichha weir was constructed in 1885 the Dhukwan dam constructed in 1909, the Matatila dam constructed in 1958 and these together with a few other small schemes utilise less than 1/3rd of the total water resources of the Betwa.

The Bundelkhand region of Uttar Pradesh and the districts of Guna, Shivpuri and Datia of Madhya Pradesh bordering the Bundelkhand region, are drought-stricken areas. The existing storages provide meagre irrigation facilities to these areas and are unable to supply water to large pockets in this region.

The Rajghat site on the Betwa on the Border of U.P. and M.P., provides

*Moved with the recommendation of the President